

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 104 - IA/371(AHM)2023
ITEM No. 105 - IA/749(AHM)2022
ITEM No. 106 - IA/900(AHM)2022
ITEM No. 107 - IA/439(AHM)2023
In
C.P.(IB)/39(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Axis Bank Ltd
V/s
Cengres Tiles Ltd

.....Applicant

.....Respondent

Order delivered on: 17/05/2023

Coram:

Mr.Shammi Khan, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Adv.,
: Mr. C B Gupta, Adv. a/w Love Modi, Adv.
For the Respondent : Mr.TirthNayak, Adv.
For the ONGC : Mr. Rituraj Meena, Adv a/w Mandeep Singh Saluja, Adv

ORDER

IA/371(AHM) 2023

This is an application filed for approval of the Resolution Plan. The Learned Counsel undertakes to file a synopsis before the next date of hearing. The same to be uploaded in e-portal. On the request of Learned Counsel for the RP, matter stands adjourned to 13.06.2023.

IA/749(AHM) 2022 & IA/900(AHM) 2022

Pleadings are complete.

List the matter on 13.06.2023.

IA/439(AHM) 2023

This is an application filed under Section 60(5) of IBC, 2016 by the Assistant Commissioner CGST & Central Excise Division as regards to the part rejection of their claim. It is also submitted by the Learned Counsel that they have also taken a plea that the applicant should be treated as a secured creditor in view of the Hon'ble Supreme Court's decision in the case of Rainbow Papers. It is submitted that an additional affidavit has also been filed. Learned Counsel for the RP seeks time to file reply.

List the matter for further consideration on 13.06.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN
MEMBER (JUDICIAL)**

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